

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2012 (AS ON 01.01.2013)

INDIAN CORPORATE LAW SERVICES (ICLS)

THE OFFICER (IN FULL) : S. CHANDRASEKARAN

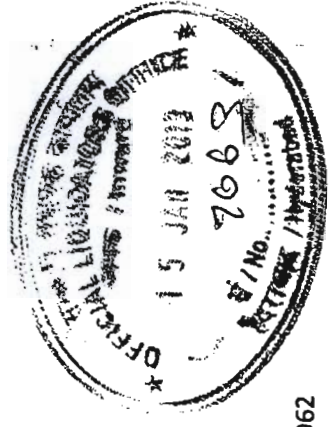
DESIGNATION: OFFICIAL LIQUIDATOR

DATE OF BIRTH: 03.05.1962

//DEPARTMENT/OFFICE: O/O. OFFICIAL LIQUIDATOR, HIGH COURT OF AP, MCA, GRADE PAY: ₹.8700/-

PRESENT PAY: ₹. 37,400/-

District, Sub-District and Taluk in which the property is situated	(2) Name and details of property-housing, lands and other buildings.	(3) Cost of construction/acquirement including land in case of house and year when purchased.	*Present value	(5) If not in own name, state in whose name held and his/her relationship to the Government servant.	(6) How acquired whether by purchase, lease**, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	(7) Annual income from the property	(8) Remarks.
1) No.50, uram, Taluk,	Plot.No.50, (2600 Sq. Feet) Residential House in 950.31 Sq.Feet (88.32 Sq.Mtrs)	₹.5,95,000/- (Including Land cost of ₹.1,35,000/-) at the time of purchase Market value ₹.3,77,000 on 13.12.2000	₹.10,00,000/- (Approx)	In my own Name.	Purchased from Mrs. D. Glory Pushpa Bai, a private individual on 13.12.2000	₹.21.600 P.A.	Prior permission obtained from Ministry vide Letter No.C-29011/34/2000-Vig, Dated 15.12.2000 and RD(SR) O.M, dated 04.07.2002 for grant of HBA.
Using Site RR.Nagar, (TK) District, TN	Vacant housing site 1650 Sq.foot	Land in Housing site ₹.1,20,000 at the time of purchase Market Value ₹.1,24,170 on 24.8.2009	₹.1,30,000/- (Approx)	C. SELVI (Wife)	Purchase from A. Saravanan, a Private individual on 24.08.2009.	₹.NIL	Advance Intimation dated 29.07.2009 and transaction complete letter dated 16.09.2009— Sanction awaited



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<p>ing site tipalayam avu SRD, Dist, T.N.</p>	<p>Vacant Housing Site 1968 Sq.Feet</p>	<p>Vacant Plot ₹.1,00,000/- on 20.11.2009 Market Value ₹.1,77,600/-</p>	<p>₹.2,00,000/- (Approx)</p>	<p>In my Own name</p>	<p>Purchased from R. Chinnaiyan,a private Individual On 20.11.2009.</p>	<p>NIL</p>	<p>As per Advance Intimation letter dt.13.11.09 and after completion of transaction letter dt.10.12.09— sanction awaited. With the Sanction of the Ministry vide letter No.C- 29011/G3/2012- Vig.,dated 04.09.2012</p>
<p>No.S-1 te ea in UDP q. Feet) 7, East i Colony, Nagar, ar Extn,</p>	<p>Flat No.S-1 (978 Sq. Feet together with proportionate Common Area)</p>	<p>Flat for ₹. 29,00,000/- on 5.7.2012</p>	<p>₹. 29,00,000/- (Approx)</p>	<p>In my Own Name</p>	<p>Purchased from Sri Nandakumar, SSS Builder, Perumbur, Chennai by availing Housing Loan from Punjab National Bank, Mylapore, Chennai. On 05.07.2012.</p>	<p>NIL-at present</p>	

SIGNATURE: _____



Date:15.01.2013